

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI**

Appeal No.: ST/00677/2010

(Arising out of Order-in-Original No. 32/2010 dt. 29.07.2010 passed by the Commissioner of Service Tax, Chennai)

M/s. B.S.R. Enterprises : Appellant

Vs.

Commissioner of G.S.T. & Central Excise, : Respondent
Chennai South Commissionerate

Appearance:-

None
for the Appellant
Shri. B. Balamurugan, AC (AR)
for the Respondent

CORAM:

Hon'ble Ms. Sulekha Beevi C.S., Member (Judicial)
Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)

Date of Hearing/Decision:16.08.2018

Final Order No. 42256 / 2018

Per Bench,

The above appeal has come up for hearing as per the published list.

2. None appeared for the appellant inspite of several notices being sent to the appellant. The previous notice was issued as a last and final chance, still none have appeared for the appellants. We

therefore presume that the appellant is not interested in prosecuting the appeal.

4. The appeal is dismissed for non-prosecution.

(Dictated and pronounced in open Court)

(Madhu Mohan Damodhar)
Member (Technical)

(Sulekha Beevi C.S.)
Member (Judicial)

Sdd